

- (82) S.O. 2 (E), dated the 1st January, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 145.646, from K.M. 145.646 to K.M. 156.456 and from K.M. 156.456 to K.M. 285.007 (Muzaffarpur - Darbhanga - Purnea Section) on National Highway No. 57 in the State of Bihar.
- (83) S.O. 174 (E), dated the 19th January, 2016, rescinding Notification No. S.O. 249 (E), dated the 8th February, 2012.
- (84) S.O. 225 (E), dated the 22nd January, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 61.840 [Jorbat - Shillong (Barapani) Section] on National Highway No. 40 (new NH-6) in the States of Assam and Meghalaya.
- (85) S.O. 263 (E), dated the 28th January, 2016, amending Notification No. S.O. 50 (E), dated the 6th January, 2015, to revise certain entries in the original Notification.
- (86) S.O. 353 (E), dated the 3rd February, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 199.660 to K.M. 323.525 (Agra/Etawah Bypass Section) on National Highway No. 2 in the State of Uttar Pradesh.
- (87) S.O. 409 (E), dated the 9th February, 2016, rescinding Notification No. S.O. 249 (E), dated the 8th February, 2012.
- (88) S.O. 513 (E), dated the 17th February, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 88.000 to K.M. 239.000 (Chhattisgarh/Orissa Border - Aurang Section) on National Highway No. 6 in the State of Chhattisgarh.

[Placed in Library. For (1) to (88) See No.L.T. 4227/16/16]

**Annual Report and Accounts(2014-15) of BRLF, New Delhi and NIRLPS,
New Delhi**

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) (a) Annual Report and Accounts of the Bharat Rural Livelihoods Foundation (BRLF), New Delhi for the year 2014-15, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Foundation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No.L.T. 4520/16/16]
- (ii) (a) Annual Report and Accounts of the National Rural Livelihoods Promotion Society (NIRLPS), New Delhi, for the year 2014-15.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No.L.T. 4229/16/16]

MESSAGE FROM LOK SABHA

The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.

Sir, I lay a copy of the Bill on the Table.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, I lay on the Table, a copy (in English and Hindi) of the Thirteenth Report of the Department-related Parliamentary Standing Committee on Energy (2015-16) on the Subject 'Development and Status of Small Hydro Sector' relating to the Ministry of New and Renewable Energy.
